GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY

RAJYA SABHA

UNSTARRED DIARY NO. 1852

TO BE ANSWERED ON: 04.08.2023

REGULATION OF AI SYSTEMS

1852. SHRI A. D. SINGH:

Will the Minister of Electronics and Information Technology be pleased to state:

- (a) whether many countries in the world are initiating steps to regulate Artificial Intelligence(AI) systems, if so, the details thereof;
- (b) whether Government proposes to regulate the use of AI systems;
- (c) if so, the details and contours of regulation; and
- (d) if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAJEEV CHANDRASEKHAR)

- (a): Like many Emerging Technology, Artificial Intelligence (AI) too has raised concerns about safety & trust and reciprocally harm that can be caused to Digital Nagrik/user through bias, discrimination, misinformation, deep fake, lack of transparency etc. in AI platforms. Many countries around the world are working together to create the guardrails of ethical guidelines and safety standards. India as the Chair of the Global Partnership on AI (GPAI) is pleased to be leading the conversation and discussions on the same.
- (b) to (d): AI is a kinetic enabler of the Trillian-dollar digital economy and innovation ecosystem. National Program on Artificial Intelligence India AI is being rolled out with the objective to create a globally competitive AI innovation ecosystem that can create platforms and technologies ranging from healthcare, education and governance. To address the ethical concerns like IPR, copyright, bias of algorithm, transparency and potential risks associated with AI, various central and state government departments and agencies have commenced efforts to standardize responsible AI development, use and promote the adoption of best practices. Additionally, NITI Aayog has published a series of papers on the subject of Responsible AI for All. The Government is currently studying the requirement of regulatory framework.
